

खान श्रमिकों की वास्तविक कमाई का सूचकांक 1961=100 आधार पर, 1962 में 101 और 1971 में 117 था। कारखानों श्रमिकों के संबंध में, तदनुहूषी आंकड़े 103 और 102 थे। 1949 संबंधी तुलनात्मक सूचना उपलब्ध नहीं है।

(ख) जापान, थाईलैंड और यूनाइटेड किंगडम के संबंध में तुलनात्मक आंकड़े उपलब्ध नहीं है।

†THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): (a) and (b). A statement is laid on the Table of the House.

Statement

(a) Statistics relating to productivity of labour, except in coal mines, are not being compiled on a regular basis. In the case of coal mines the information is available in terms of output, in tonnes, per man shift. A statement giving the output per man-shift in coal mines during 1951-1961 and 1972 (latest year for which this information is available) is given below:—

Productivity of Workers Employed in Coal Mines

Year	Output per Man-shift in Tonnes for		
	Miners and Loaders	All persons employed 'below and open cast workings'	All persons employed above and below ground
1951	1.65	0.57	0.35
1961	1.26	0.66	0.48
1972	1.89	0.94	0.66

Source: Directorate General of Mines Safety, Dhanbad.

†[] English translation.

The index number of real earnings on base 1961=100 for mine workers was 101 in 1962 and 117 in 1971. In the case of factory workers, the corresponding figures were 103 and 102. Comparable information for 1949 is not available.

(b) No comparative figures for Japan, Thailand and U K. are available.]

Change in location of Aluminium Project

*113. SHRI GANESH LAL MALI : Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Bharat Aluminium Corporation has lately decided to shift the location of the proposed Aluminium Project from Ratnagiri in Maharashtra to some other place in Gujarat.

(b) if so, what are the reasons for this change in location; and

(c) what is Government's reaction to the proposed change, especially in view of the fact that about Rs. 3 crores had already been spent on developing an infrastructure for the project?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI CHANDRAJIT YADAV) : (a) No, Sir.

(b) and (c) Do not arise.

Provident Fund contribution by Industrial Units

*114. SHRI MOHD. USMAN ARIF : SHRI KHURSHED ALAM KHAN : SHRI IBRAHIM KALANIYA : SHRI KASIM ALI ABID:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that some of the industrial units in Delhi have not been making regular contribution towards the provident fund of the employees working in those units;

(b) whether it is also a fact that the employees of these units have made repeated representations, if so, what action has been taken by the management and the Delhi Administration thereon; and

(c) what action Government propose to take against the defaulters and the authorities responsible for enforcement of Provident Fund Contribution Rules?

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): The Provident Fund Authorities have intimated as under :—

(a) Yes.

(b) and (c) :The employees of certain defaulting establishments have made representations for payment of their Provident Fund dues. Appropriate legal action in terms of the following provisions of the Employees' Provident Funds and Family Pension Fund Act, 1952 and the Scheme framed thereunder has been initiated against defaulting establishments:

(i) Recovery of Provident Fund money as arrear of land revenue under section 8 of the Act.

(ii) Prosecution under section 14 of the Act.

(iii) Levy of damages under section 14-B of the Act.

(iv) Action under section 406/409 of Indian Penal Code.

Labour Minister's Conference

*115. **SHRI T. V. ANANDAN:**
SHRI DEORAO PATIL:
SHRIMATI SUSHILA SHANKAR ADIVAREKAR :
SHRIMATI RATHNABAI SREENIVAS RAO :
SHRIMATI PRATIBHA SINGH:

Will the Minister of LABOUR be pleased to state:

(a) the decision taken at the State Labour Ministers Conference held in New Delhi in September, 1974; and

(b) the action taken by Government thereon?

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY) : (a) A statement indicating the decisions taken is laid on the Table of the Rajya Sabha.

(b) The decisions have been brought to the notice of the State Governments and other interests concerned for initiating necessary action.

Statement

Decisions reached at the 25th Session of the Labour Ministers' Conference

Item 1. Further Revision of Minimum Rates of Wages in the Bidi Industry.

It was unanimously agreed that the minimum rates of wages in the bidi industry be revised within the range of Rs. 4.50 and Rs. 5.00 for rolling 1000 bidis and that the new rate be brought into effect as early as possible and in any case not later than the 1st May, 1975. It was also agreed that the above arrangements would be without prejudice to higher wages already obtaining in any of the States under the existing notifications.

Item 2. Standardisation of Wages and Working Conditions in Jute Industry.

As a Committee set up by the Government of Andhra Pradesh in respect of jute mills in that State was yet to submit its report, it was decided to defer a decision on this for two months. The Government of Andhra Pradesh was requested to ensure that its Committee gave its report within two months.

Item 3. Implementation of ILO Convention No. 100 concerning Equal Remuneration for Men and Women Workers for Work of Equal Value.

It was unanimously agreed that the States which had not so far implemented fully ILO Convention No. 100 both in letter and spirit should do so by taking appropriate